

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE  
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**LOK SABHA**

UNSTARRED QUESTION NO. 1988

TO BE ANSWERED ON THURSDAY, THE 28<sup>th</sup> JULY, 2016

**Lok Adalats**

†1988. SHRIMATI NEELAM SONKER:  
SHRI ABHISHEK SINGH:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has conducted any study to assess the effectiveness/ usefulness of Lok Adalats as alternative dispute resolution centres in the country;
- (b) if so, the details and the outcome thereof;
- (c) the number of various Lok Adalats organised during each of the last three years and the current year in the country, State/UT-wise;
- (d) the number of cases disposed of by these Adalats during the said period, State/ UT-wise; and
- (e) whether the Government proposes to organise more such Adalats on regular basis in future and if so, the details thereof?

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND  
INFORMATION TECHNOLOGY  
(SHRI P.P. CHAUDHARY)**

(a) to (d) Chapters VI and VI A of the Legal Services Authorities Act, 1987 provide for conduct of Lok Adalats and Permanent Lok Adalats. A statement showing State/UT-wise details of total number of Lok Adalats held and number of cases disposed of in these Lok Adalats during each of the last three years and the current year in the country is at Annexure-I. Similarly, a statement showing National Lok Adalats organized so far and total numbers of cases disposed of by these National Lok Adalats is at Annexure-II. The total number of cases settled through these Lok Adalats demonstrate their usefulness.

- (e) Yes, Madam. In order to reduce the pendency of cases in courts, the legal services institutions under the Legal Services Authorities Act, 1987 organize weekly/monthly and also mega Lok Adalats during the year. In addition, National Legal Services Authority has been organising National Lok Adalats since 23.11.2013 on various subject matters such as bank matters, Section 138 of the Negotiable Instruments Act, 1881, revenue/MNREGA/land acquisition cases, labour and family matters, motor accident compensation cases, insurance claims, electricity/water/ telephone/public utility disputes, compoundable criminal matters, traffic challans, petty matters and municipal matters as approved by the Hon'ble Chief Justice of India and Patron-in-Chief of NALSA.

**Annexure-I**

**Statement as referred to in reply to Part (c) & (d) of the Lok Sabha Unstarred Question No. 1988 for 28.07.2016 regarding Lok Adalats**

State-wise total number of Lok Adalats organized and number of cases disposed of by these Lok Adalats during the last three calendar years 2013, 2014, 2015 and the current year 2016 (upto March, 2016).

S. No	Name of the State Authorities	2013		2014		2015		2016 (upto March, 2016)	
		No. of Lok Adalats held	Total number of Cases Settled	No. of Lok Adalats held	Total number of Cases Settled	No. of Lok Adalats held	Total number of Cases Settled	No. of Lok Adalats held	Total number of Cases Settled
1	Andhra Pradesh	14,690	2,12,933	11,956	1,40,634	10754	183665	2917	38970
2	Arunachal Pradesh	34	624	20	544	49	446	8	194
3	Assam	52	62,114	40	98,470	89	60476	14	1895
4	Bihar	2,209	42,410	1,217	1,67,686	1980	393196	597	8890
5	Chhattisgarh	2,039	7,68,845	2,162	41,54,932	2109	1523657	507	88200
6	Goa	123	654	84	2,905	155	4173	42	703
7	Gujarat	10,973	2,23,270	11,839	3,74,241	13128	172363	3905	35667
8	Haryana	3,169	1,94,594	62,306	2,46,538	65451	201056	18797	57883
9	Himachal Pradesh	732	25,995	2,296	1,10,244	1472	103809	326	15290
10	Jammu & Kashmir	597	63,659	499	1,32,044	602	108792	146	4280
11	Jharkhand	1,360	1,44,989	4,079	42,60,524	4252	1424692	1254	22779
12	Karnataka	18,788	1,73,226	35,017	11,98,043	21514	1686496	4957	191454
13	Kerala	4,616	44,455	4,495	1,27,625	3747	243439	647	13096
14	Madhya Pradesh	1,683	20,52,228	1,517	43,25,522	1237	2618017	275	18799
15	Maharashtra	2,279	4,38,018	2,614	4,06,945	3764	323833	975	20667
16	Manipur	16	932	6	322	11	1667	17	872
17	Meghalaya	23	1,000	36	1,854	74	2888	31	309
18	Mizoram	43	402	101	619	78	987	19	525
19	Nagaland	27	1,737	31	1,324	74	1209	1	0
20	Odisha	1,054	3,74,443	1,113	1,09,445	1635	177344	342	49149
21	Punjab	3,388	3,67,160	3,249	2,59,530	4191	1238597	1161	299920
22	Rajasthan	25,804	3,20,058	21,593	3,63,485	18441	361896	1736	15562
23	Sikkim	239	1,152	371	775	325	1037	68	216
24	Tamil Nadu	5,733	14,59,974	5,613	40,58,694	4020	1153839	1384	39296
25	Telangana	-	-	3,381	1,52,238	5899	211588	1519	22033
26	Tripura	225	26,435	252	35,932	480	66141	164	19178
27	Uttar Pradesh	3,692	16,61,425	2,600	34,46,277	1547	3608529	167	135734
28	Uttarakhand	180	55,797	172	22,810	220	30109	61	7102
29	West Bengal	1,564	4,03,009	1,501	5,45,096	2154	789950	586	144029
30	A& N Islands	8	2,048	7	2,382	7	127	-	-
31	U.T. Chandigarh	804	79,459	719	3,43,838	967	16656	254	1531
32	Dadra and Nagar Haveli	2	117	1	64	10	193	2	29
33	Daman and Diu	6	1,654	4	146	9	119	2	6
34	Delhi	1,200	4,09,541	1,097	1,27,415	1113	313205	224	6116
35	Lakshadweep	68	-	13	-	-	0	-	-
36	Puducherry	102	19,130	107	7,231	106	5711	25	567
	<b>TOTAL</b>	<b>1,07,522</b>	<b>96,33,487</b>	<b>1,82,108</b>	<b>252,26,374</b>	<b>1,71,664</b>	<b>170,29,902</b>	<b>43,130</b>	<b>12,60,941</b>

## Annexure- II

Statement as referred to in reply to Part (c) & (d) of Lok Sabha Unstarred Question No. 1988 for 28.07.2016 regarding Lok Adalats		
S.No.	Date on which National Lok Adalats (NLA) organised	Number of cases disposed of in National Lok Adalats (both pre-litigation and post-litigation cases)
1	23.11.2013	72,10,344
2	6 & 13.12.2014	449,17,663
3	14.02.2015	4,20,665
4	14.03.2015	41,92,313
5	11.04.2015	5,32,436
6	09.05.2015 & 13.06.2015	3,18,724
7	11.07.2015	8,73,752
8	08.08.2015	3,77,507
9	12.09.2015	5,79,477
10	10.10.2015	16,37,399
11	12.12.2015 (All types of cases)	135,69,441
12	13.02.2016	3,63,565
13	12.03.2016	14,25,819
14	09.04.2016	8,01,552
15	14.05.2016 & 11.06.2016	2,22,501
	<b>Total</b>	<b>749,93,286</b>

